

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-221
IB-2931(ND)/2019

IN THE MATTER OF:

Programmer Solution Pvt. Ltd.

....APPLICANT

Vs.

VLCC Health Care Ltd.

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 26.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

:

: Mr. Shiv Sapra, Ms. Pallavi Shali, Ms. Ruchika Darira,
Advocates

For the Intervener :

:

ORDER

Counsel for Both the sides are present. It is submitted by counsel for the Corporate Debtor that time be granted for file reply and Vakalatnama. At request time is enlarged to file the reply within a weeks time by circulating copy to the other side. Thereafter, within one week the counsel for the Operational Creditor will file rejoinder, if any. Matter is posted for making final submissions.

List on 27.04.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

MAMTA